

**GOVERNMENT OF INDIA  
CORPORATE AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3696  
ANSWERED ON:13.02.2014  
CASES PENDING WITH COMPANY LAW BOARD  
Gaikwad Shri Eknath Mahadeo

**Will the Minister of CORPORATE AFFAIRS be pleased to state:**

- (a) the details of the cases pending with Company Law Board for preferential issue of capital filed by various shareholders in the country so far, company-wise;
- (b) the details and the nature of petitions filed by the various shareholders with the Company Law Board, company-wise;
- (c) the time by which the said cases are likely to be disposed off in a time bound manner; and
- (d) the steps taken/being taken by the Government in this regard?

**Answer**

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT)

(a) to (d) The preferential issue of shares is governed under section 81(1A) of the Companies Act, 1956 and the Unlisted Public Companies (Preferential Allotment) Amendment Rules, 2003 amended in 2011. For listed companies such matters are regulated by Securities and Exchange Board of India (SEBI). These provisions do not require approval of Company Law Board (CLB). As for unlisted companies, according to the information furnished by the Company Law Board, no cases are pending in that category.